

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 97/94.

Dt. of Decision : 3-8-1994.

Mr. K. Ganga Rao

.. Applicant.

vs

1. The Telecom District Engineer,
Karimnagar District Dept. of
Telecommunications, Govt. of India,
Karimnagar - 505 001.
2. The Sub-Divisional Officer, Telecom
Jagtial Sub-Division, Dept. of
Telecommunications, Govt. of India,
Jagtial, Dist. Karimnagar. .. Respondents.

Counsel for the Applicant : Mr. P. Naveen Rao

Counsel for the Respondents : Mr. K. Bhasker Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

15/8/94

(16)

O.A.No.97/94

O R D E R

I As per Hon'ble Sri A.B. Gorthi, Member(A) I

The prayer of the applicant is for a direction to the respondents to reengage him as a casual mazdoor with all consequential benefits.

2. The applicant states that he was initially engaged as casual mazdoor under the SOOT, Jagtial Sub-Division on 1-1-84 and he worked continuously without any break till 30-4-86. Thereafter he was reengaged for short durations till May, 1993 when he was told that he need not report for work any more.

3. No reply has been filed by the respondents, but we heard learned counsel for both the parties. Keeping in view the averments made in the application and the reliefs sought by the applicant, we are of the view that this application may be disposed of with the following directions to the respondents.

(i) The name of the applicant shall be entered in the live casual labour register in an appropriate place keeping in view the number of days of service rendered by him as casual mazdoor.

(ii) The applicant will be reengaged as soon as there is work and in preference to those who rendered lesser number of days of service and outsiders.

(iii) The case of the applicant for temporary status and for subsequent regularisation shall be examined

2nd flr Am

(17)

by the respondents in accordance with the extant scheme/instructions.

The OA is ordered accordingly with no order as to costs.

Amesap
(A.B. Gorthi)
Member (A)

AKH
(A.V. Haridasan)
Member (J)

AMR
Dt. 3rd August, 1994.
Open Court Dictation.

AMR
Deputy Registrar (Judl.)

kmv

Copy to:-

1. The Telecom District Engineer, Karimnagar District Dept. of Telecommunications, Govt. of India, Karimnagar-001.
2. The Sub-Divisional Officer, Telecom, Jagtial Sub Division, Dept. of Telecommunications, Govt. of India, Jagtial, Dist Karimnagar.
3. One copy to Sri. P. Neveen Rao, advocate, CAT, Hyd.
4. One copy to Sri. K. Bhaskar Rao, addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

*3rd page
for a play.*

OA-97/44 ✓

Typed by
Checked by

Compared by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER (J) ✓

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER (A) ✓

Dated: 3/8/94 ✓

ORDER/JUDGMENT. ✓

M.C./R.P./C.P.NO. _____

O.A.NO. ⁱⁿ 97/94 ✓

I.A.NO. _____

-(W.P.NO. _____)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions. ✓

Dismissed.

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

